

Rep. by Act. 38 of 1972, S. 2 of Sch. I

THE RICE-MILLING INDUSTRY (REGULATION)  
AMENDMENT ACT, 1972  
No. 47 OF 1972

[3rd September, 1972]

An Act further to amend the Rice-Milling Industry (Regulation) Act, 1958.

BE it enacted by Parliament in the Twenty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Rice-Milling Industry (Regulation) Amendment Act, 1972.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In section 1 of the Rice-Milling Industry (Regulation) Act, 1958<sup>21 of 1958.</sup> (hereinafter referred to as the principal Act),—

(i) in sub-section (2), the words “except the State of Jammu and Kashmir” shall be omitted;

(ii) to sub-section (3), the following proviso shall be added, namely:—

“Provided that it shall come into force in the State of Jammu and Kashmir on the date of commencement of the Rice-Milling Industry (Regulation) Amendment Act, 1972.”.

3. In the principal Act, after section 2, the following section shall be inserted, namely:—

“2A. (1) Any reference in this Act to a law which is not in force in the State of Jammu and Kashmir shall, in relation to that State, be construed as a reference to the corresponding law, if any, in force in that State.

(2) Any reference in any provision of this Act (except section 3A) to the commencement of this Act or the commencement of the Rice-Milling Industry (Regulation) Amendment Act, 1968, shall, in relation to the State of Jammu and Kashmir, be construed as a reference to the commencement of the Rice-Milling Industry (Regulation) Amendment Act, 1972.

(3) Section 3A shall have effect in relation to the State of Jammu and Kashmir subject to the omission of the portion beginning with the words “subject to the modification” and ending with the words, brackets and figures “the Rice-Milling Industry (Regulation) Amendment Act, 1968”.

Short title and commencement.

Amendment of section 1.

Insertion of new section 2A. Rules of construction in relation to application of Act to Jammu and Kashmir.

29 of 1968.